

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 115**  
**C.P.(IB)/254(CH)2022**

**IN THE MATTER OF:**  
**Globe Fincap Limited**

... **Petitioner-Financial  
Creditor**

**Versus**

**CPR Capital Services Ltd.**

... **Respondent-Corporate  
Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner : Mr. Raghav Kapoor, Advocate.**

**For the Respondent : Mr. Deokant Tripathi, Advocate.**

**ORDER**

A date is requested by the learned counsel for the Respondent-Corporate debtor to file its reply. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Rejoinder thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite. List the matter on 07.03.2024.

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**